

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.11
I.A.Nos.147/2020, 111/2021,
93, 123, 126, 134, 209, /2021
263, 806, 820/2023 in
C.P. (IB) No.154/BB/2017

IN THE MATTER OF:

M/s. State Bank of India ... Petitioner
Vs.
M/s. Deepak Cables (India) Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy, Code 2016

Order delivered on: 12.01.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

The Liquidator : Shri Ravindra Beleyur (other than
IA.147/2020 & 111/2021)
For the Liquidator/
Applicant in I.A.147/2020 : Shri Ullasa, PCS
For I.A.147/2020 : Shri Anal Shah for Applicant and
Shri T.Ravichandran, for Respondent
For I.A.111/2021 : Shri Sriranga, Sr. Counsel for Applicant with
Ms. Shriraja.S
For R-4 & 5 in I.A.94/2020 : Shri Karthik S. for Praveen Kumar
For R-15 & R-16 in
IA.209/2021 : Mr. Elsheba Saly Raju
For Respondent in I.As.93,
123/2021 & 126/2022 : Mr. A. Murali and Mr. K.M.Vishankna
For R-4 in I.A.126/2021 : Ms. Deepthi. C. R

ORDER

I.A.No.147/2020:

1. Heard the Ld. Counsels for the Applicant and Respondent.
2. Both the counsels requested that due to technical difficulty they were not able to file brief note through e-filing to comply the order dated 29.11.2023.

Therefore, both the parties are directed to get in touch with the Registry and resolve the issue and file the same within one week's time duly serving the copy to the otherside.

3. For further consideration, list on **21.02.2024**.

I.A.No.111/2021:

1. Heard the Ld. Sr. Counsel for the Applicant and the Ld. Counsel for the Respondent.
2. In view of the Order passed by this Adjudicating Authority vide on 14.12.2023 in I.A.131/2022 both the parties are given direction to re-consider the issues pending this case and come up with appropriate proposal after due diligence.
3. The Applicant Counsel has filed the Written Submissions vide Dy. No.6110 dt. 06.12.2023 and Respondent Counsel has filed the Notes of Submissions vide Dy.No.6165 dated 11.12.2023 and the same is taken on record.
4. List the case on **21.02.2024**.

I.A.No.806/2023:

1. This Application has been filed by the Liquidator of the Corporate Debtor under Regulation 44(2) of the IBBI (Liquidation Process) Regulations, 2016 seeking to extend the period of liquidation by one year i.e. from 29.10.2023 to 28.10.2024.
2. Heard the Ld. Counsel for the Applicant/Liquidator.
3. In the circumstances and for the reasons stated in the Application, the instant IA is hereby allowed by extending the liquidation period of the Corporate Debtor by one year i.e. from 29.10.2023 till 28.10.2024. The Liquidator is directed to expedite the liquidation process within the extended period. Accordingly, **IA No.806 of 2023 stands disposed of.**

I.A.No.820/2023:

1. Heard the Ld. Counsel for the Applicant.
2. Issue notice to the Respondents. Registry is directed to prepare the Notice and Counsel for the Applicant is permitted to collect the notice and serve it on the Respondents along with a copy of the application and other material documents through e-mail as well as by Speed Post and to file an Affidavit

of Service along with tracking report in the Registry within two weeks' from today.

3. Two weeks' time is granted to the Respondents to file reply after service of notice and one week thereafter is granted to the Applicant to file rejoinder, if any, after duly serving the copy on the other side.
4. List the case on **02.02.2024**.

I.A.Nos.93, 123, 126, 134, 209, 233/2021:

1. List the I.A.s and C.P on **21.02.2024**.

-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

-Sd-
(K. BISWAL)
MEMBER (JUDICIAL)

Bhavya